

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

27. C.P. (IB)/1007(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

**NAME OF THE PARTIES:- Central Bank of India Through  
Authorized Representative Mr. Jitendra  
Palande  
V/s  
Anuradha Vinay Phadnis**

**Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**C.P. (IB)/1007(MB)2022: -**

**Present:** - Adv. Harshad R. Vyas appeared for the Petitioner. None appeared on behalf of the Respondent/ Personal Guarantor.

The Petition was dismissed for non-prosecution but was restored at the request of the Financial Creditor. However, Learned Counsel for Financial Creditor has not filed a proof of service of the Demand notice and Petition served on the Personal Guarantor. Financial Creditor is given the last opportunity to file proof of service. Let demand notice and petition be served upon the Personal Guarantor through RPAD/Speed Post and file proof of service. Let the same be done within two weeks failing which the matter will be dismissed for non-prosecution as he is not interested in pursuing this matter. List this matter on **14.08.2024** for filing proof of service.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*NAVNATH*

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**